

THE ORISSA APPROPRIATION (No. 3) ACT, 1975

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3. Appropriation.				
<b>SCHEDULE</b>				
14,45,000	22,000	14,23,000	Revenue	Expenditure relating to the Rural Development Department.
22,10,000		22,10,000	Capital	
1,14,8,000	2,000	1,12,80,000	Revenue	Expenditure relating to the Community Development and Panchayati Raj Department.
31,44,000	18,000	31,26,000	Revenue	Expenditure relating to the Industries Department.
28,21,000		28,21,000	Capital	
21,72,000	6,000	21,66,000	Revenue	Expenditure relating to the Irrigation and Power Department.
2,72,41,000	3,32,000	2,69,09,000	Capital	
7,37,000		7,37,000	Revenue	Expenditure relating to the Transport Department.
11,02,000		11,02,000	Capital	
29,66,000	1,000	29,65,000	Revenue	Expenditure relating to the Forest and Animal Husbandry Department.
18,01,000		18,01,000	Capital	
7,72,000	1,000	7,71,000	Revenue	Expenditure relating to the Agriculture and Co-operation Department.
63,33,000		63,33,000	Capital	
12,72,000		12,72,000	Revenue	Expenditure relating to the Mining and Geology Department.

## ORISSA ACT 45 OF 1975

**\*THE ORISSA APPROPRIATION ( No. 3 ) ACT, 1975**

[Received the assent of the Governor on the 24th November 1975,  
first published in an extraordinary issue of the Orissa  
Gazette, dated the 5th December 1975]

AN ACT TO PROVIDE FOR THE AUTHORISATION OF APPROPRIATION OF MONEYS  
OUT OF THE CONSOLIDATED FUND OF THE STATE OF ORISSA TO  
MEET THE AMOUNTS SPENT ON CERTAIN SERVICES DURING  
THE FINANCIAL YEAR ENDED ON THE 31ST DAY OF  
MARCH 1971, IN EXCESS OF THE AMOUNTS  
GRANTED FOR THOSE SERVICES AND  
FOR THAT YEAR

**B**E it enacted by the Legislature of the State of Orissa in  
the Twenty-sixth Year of the Republic of India as follows:—

Short title      1. This Act may be called the Orissa Appropriation ( No. 3 )  
Act, 1975.

Issue of Rs.  
83,89,320  
out of the  
Consolidated  
Fund of  
Orissa for  
the year  
ended on the  
31st March  
1971.

2. From and out of the Consolidated Fund of the State of  
Orissa, the sums specified in column 4 of the Schedule amounting  
in the aggregate to the sum of rupees eighty-three lakhs, eighty-  
nine thousand and three hundred twenty shall be deemed to have  
been authorised to be paid and applied to meet the amount spent  
for defraying the charges in respect of the services specified in  
column 3 of the Schedule during the financial year ended on the  
31st day of March, 1971 in excess of the amounts granted for  
those services and for that year.

Appropriation.

3. The sums deemed to have been authorised to be paid and  
applied from and out of the Consolidated Fund of the State of Orissa  
under this Act shall be deemed to have been appropriated for the  
services and purposes expressed in the Schedule in relation to the  
financial year ended on the 31st day of March, 1971.

\* For the Bill see *Orissa Gazette* Extraordinary, dated the 19th November, 1975 (No. 1841).

SCHEDULE  
( See sections 2 and 3 )

1	2	3	4		
Sl. No.	Grant No.	Services and purposes	Excess		
			Voted portion	Charged portion	Total
			Rs.	Rs.	Rs.
1	1	Elections and other expenditure relating to the Home Department.	..	8,015	8,015
2	4	Expenditure relating to the Planning & Co-ordination Department.	55,98,338	..	55,98,338
3	10	Pensions ..	10,41,619	..	10,41,619
4	22	Medical and other expenditure relating to the Health and Family Planning Department.	1,42,403	..	1,42,403
5	25	Public Works ..	15,02,427	..	15,02,427
6	40	Community Development Projects —	8,275	..	8,275
7	43	Multipurpose River, Irrigation and Electricity Schemes.	..	74,282	74,282
8	46	Roads and Water Transport Schemes	13,961	..	13,961
Total ..			83,07,023	82,297	83,89,320